

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.699/MP/2020

Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.

Petitioner : PTC India Limited (PTCIL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and 3 Ors.

Date of Hearing : **16.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Sameer Abhyankar, Advocate, Govt. of Sikkim
Ms. Vani V Chhetri, Advocate, Govt. of Sikkim
Shri Aakash, Advocate, Govt. of Sikkim
Ms. Zinnea Mehta, Advocate, Govt. of Sikkim
Shri Siddharth Sharma, CTUIL

Record of Proceedings

At the outset, the learned proxy counsel for Respondent, Government of Sikkim prayed for an adjournment on the ground of non-availability of the arguing senior counsel. The said request was not opposed by the learned counsel for the Petitioner. Accordingly, the matter was adjourned.

2. The Petition will be listed for hearing on **20.3.2024 at.2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)